

THE GAZETTE OF INDIA
EXTRAORDINARY
PART II- Section 3-Sub-section (i)
PUBLISHED BY AUTHORITY

No.424] NEW DELHI, THURSDAY, AUGUST 14, 2014/SRAVANA 23, 1936

Ministry of Finance
(Department of Economic Affairs)

NOTIFICATION

New Delhi, the 13th August 2014

G.S.R.588(E) – In exercise of the powers conferred by sub-section (4) of Section 3 of the Public Provident Fund Act, 1968 (23 of 1968), the Central Government hereby makes the following further amendments to the Public Provident Fund Scheme, 1968, namely :-

1. (1) This Scheme may be called the Public Provident Fund (Amendment) Scheme, 2014.
 - (2) It shall come into force from the date of its publication in the Official Gazette.
2. In the Public Provident Fund Scheme, 1968, –
 - (i) in paragraph 3, in sub-paragraph (1), for the letters and figures “Rs.1,00,000”, the letters and figures “Rs.1,50,000” shall be substituted;
 - (ii) In Form-A, in paragraph (iv), for the letters and figures “Rs.1,00,000”, the letters and figures “Rs.1,50,000” shall be substituted.

(F.No.1/2/2014-NS.II)

Sd/-
(DR.RAJAT BHARGAVA)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

Note: The Scheme was notified vide G.S.R. 1136(E) dated 15.6.1968 and amended vide G.S.R. 368(E), dated 1.8.72, G.S.R. 217 (E), dated 9.3.79, G.S.R. 271 (E), dated 16.3.83, G.S.R. 54(E), dated 7.2.84, G.S.R. 895(E), dated 23.6.86, G.S.R. 1013(E), dated 20.8.86, G.S.R. 793(E), dated 29.8.89, G.S.R.477(E), dated 25.5.94, G.S.R.489(E) dated 6.7.99, G.S.R.908(E), dated 6.12.2000, G.S.R.679(E), dated 4.10.2002, G.S.R.768(E), dated 15.11.2002, G.S.R.585(E), dated 25.7.2003, G.S.R.690(E), dated 27.8.2003, G.S.R.755(E), dated 19.11.2004, G.S.R.291(E), dated 13.5.2005, G.S.R.956(E), dated 7.12.2010, G.S.R.844(E) dated 25.11.2011 and G.S.R.225(E) dated 13.3.2014.